

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2419
ANSWERED ON:28.03.2012
FRAUD BY FLYING SCHOOLS
Singh Alias Pappu Singh Shri Uday

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Airports Authority of India (AAI)/Directorate General of Civil Aviation (DGCA) has allowed/permitted various flying schools in the country to operate on no-profit no-loss basis overlooking the guidelines while granting concessional rate;
- (b) if so, the details thereof, State-wise alongwith the losses caused to the exchequer as a result thereof;
- (c) whether the Central Vigilance Commission (CVC) has unearthed frauds committed by various flying schools across the country posing as no-profit no-loss operations and has asked the Government to initiate action against the officials of AAI who allowed these schools to hoodwink the system;
- (d) if so, the details thereof alongwith the recommendations made by the CVC in this regard; and
- (e) the action taken by the Government against guilty officials and to recover the loss from flying schools and to avoid such incidents in future?

Answer

MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

(a): No, Madam.

(b): Question does not arise in view of reply to part (a).

(c)to(e): Based on the investigation report submitted by Chief Vigilance Officer, DGCA regarding alleged irregularities in various flying schools, the CVC has directed the Ministry of Civil Aviation to fix responsibility of officials of DGCA and AAI in the matter. The observations of the CVC in the matter have been examined and three officials of DGCA alleged to have been involved in preparation of the list of flying schools have been suspended. It has been decided to request the CVC to allow further investigation in the matter by this Ministry, as two organizations i.e. DGCA and the AAI are involved in the matter.